

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Recruitment of District Judges (Direct Quota) in pursuance to Advertisement Notification No. 1160/GS dated 05-11-2018 - for filling up of 07 posts.

Notification

No:- 1742

Dated:- 18/03/2020

In supersession of all previous Notifications providing the schedule of Written Competitive Examination regarding the subject cited above, it is hereby notified for information of all the concerned that the Written Competitive Examination of the eligible candidates, who have applied for the post of District Judges in pursuance to High Court Notification No. 1160/GS dated 05.11.2018, is now re-scheduled to be held on 18th April, 2020 (Paper-I) and 19th April, 2020 (Paper-II).

Further, the syllabus for the subject Written Competitive Examination as notified vide the Notification (supra) stands amended. The modified syllabus is annexed as **Annexure-"A"** to this Notification for information of all the candidates. The time and venue of the examination as well as the Roll Numbers of the candidates will be published in the daily newspapers in due course and will also be uploaded on the website of the Hon'ble High Court of Jammu and Kashmir.

By Order.

(Sanjay Dhar)
Registrar General

No: 42129-62/A-c

Dated: 18/03/2020

Copy to the :-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey.
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur.
4. Secretary to Hon'ble Mr. Justice Tashi Rabstan .
5. Secretary to Hon'ble Mr. Justice Sanjeev Kumar .
..... for information of their Lordships.
6. Registrar Vigilance, High Court of J&K,
7. Registrar Rules, High Court of J&K,
..... for information.
8. Registrar Computers, High Court of J&K, with the request to upload the same on the official website of The Hon'ble High Court.
9. Registrar Judicial, High Court Wing, Jammu /Srinagar
10. All Principal District and Sessions Judges,
..... for information and necessary action and with the request to get copy of this notification displayed on the notice board of his/her office.
11. Director Information, Jammu with the request to publish the above notification in the two daily leading News papers having wide circulation in the Union Territory of Jammu and Kashmir and Union Territory of Ladakh.

Registrar General

**SYLLABUS FOR EXAMINATION
UNDER RULE 8(i)(a)**

JAMMU AND KASHMIR HIGHER JUDICIAL SERVICE RULES, 2009

- There shall be two papers carrying 80 marks each.
- The duration of each paper will be of two hours.
- Each paper shall comprise of three parts carrying equal number of questions.
- The candidates shall have to attempt nine questions in each paper, three from each part.

PAPER-I

Part-I

- (a) Essay- Precise writing.
- (b) Constitution of India.
- (c) Legal Maxims.
- (d) Translation of passage in Urdu to English.

Part-II

- (a) Judgment Writing on Civil Original & Civil Appellate side.
- (b) Laws relating to Partnerships, Contracts and Arbitration, Transfer of Property Act 1882, Rent Laws, Jammu and Kashmir Agrarian Reforms Act 1976, Jammu and Kashmir State Evacuees (Administration of Property) Act 2006, Jammu and Kashmir Alienation of Land Act 1995 (1938 A.D) and Specific Relief Act, 1963.
- (c) Law relating to Compensation under Motor Vehicles Act, 1988.
- (d) Laws relating to Marriages, Divorce and Succession governing Hindus, Muslims, Christians and Buddhists.

Part-III

1. (a) Civil Procedure Code, 1908.
- (b) Laws relating to acquisition and requisition of immovable property.
- (c) Laws relating to Guardianship, Succession Certificate, Probate and Letters of Administration.
- (d) Laws relating to Eviction of unauthorised occupants from public premises.

PAPER-II

Part-I

- (a) Code of Criminal Procedure, 1973.
- (b) Indian Penal Code, 1860.
- (c) Juvenile Justice (Care and Protection of Children) Act, 2015.

Part-II

- (a) Judgment Writing on Criminal Original and Criminal Appellate side.
- (b) Indian Evidence Act, 1872.
- (c) Penal Laws in force in the State relating to Arms, Enemies and Terrorist related activities.

Part-III

- (a) Jammu and Kashmir Civil Service Regulations.
- (b) General Financial Rules.
- (c) Medical Jurisprudence.
- (d) Prevention of Corruption Act, 1988 and Narcotic Drugs and Psychotropic Substances Act, 1985.

(Note:- Any reference to the "laws" in the syllabus given above shall be construed as reference to the laws in force in the Union Territories of Jammu and Kashmir and Ladakh after the coming into effect of the Jammu and Kashmir Reorganization Act, 2019).